

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 31/82-ALC4/2011 MEETING DATE : 01.11.2011

The Meeting No.31/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 01.11.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Dr. Nitin K. Jain, Scientist, Department of Bio-technology
2. Shri Pramod Bharti, Asstt. Director, DC(MSME)
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
5. Shri Shyam Lal, FTDO

Case No.A-51	M/S Kopran Ltd.
Norms Committee Meeting No.30/AM12	F.No.01/82/162/00212/AM12/DES-III
Meeting Date:25.10.2011	
Committee considered case as per agenda for issue of advance authorization under para 4.4.2 of HBP and observed that the firm was requested to furnish Certificate of Analysis in respect of import and export item indicating the particle size vide letter dated 22.09.2011, but the same has not been received and norms can not be fixed in absence of the required information. Accordingly, it was decided to close the case.	

Case No.B-353	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/162/00483/AM12/DES-III
Meeting Date:01.11.2011	RA F.No.34/80/040/00189/AM01
Adv.lic.No.3410000586 dated 17.08.2000	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.	

Case No.B-354	M/S Ind-Swift Laboratories Ltd.			
Norms Committee Meeting No.31/AM12	F.No.01/82/050/00180/AM12/DES-III			
Meeting Date:01.11.2011	RA F.No.22/24/040/00001/AM12			
Adv.lic.No.2210011194 dated 06.04.2011				
Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 27.07.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg
		2.	Methanol	2.375 kg

	3.	Methylene Chloride	1.185 kg
	4.	L(+) Tartaric Acid	0.70 kg
	5.	Acetone	0.613 kg
	6.	Thiophene-2-Ethanol	1.00 kg
	7.	Toluene	1.552 kg
	8.	Iso Propyl Alcohol	4.085 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-355	M/S Vetindia Pharmaceuticals Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/162/00588/AM11/DES-III
Meeting Date:01.11.2011	
Committee considered case as per agenda for inclusion of veterinary drugs in the DEPB Schedule and decided to call from the firm production and consumption data certified by Central Excise Authority in respect of export product like veterinary Tablets, Veterinary Capsules, Veterinary Syrup, Veterinary Oral Suspension and Veterinary Injection etc separately. Accordingly, case was deferred for 29.11.2011.	

Case No.B-356	M/S Intas Pharma Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/050/01420/AM09/DES-III
Meeting Date:01.11.2011	RA F.No.08/24/040/00187/AM09
Adv.lic.No.0810076754 dated 16.12.2008	
Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.	

Case No.B-357	M/S Glenmark Generics Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/050/00620/AM12/DES-III
Meeting Date:01.11.2011	RA F.No.03/94/040/00281/AM12
Adv.lic.No.0310640445 dated 05.07.2011	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/127/2006/PI-III dated 14.08.2006 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 Kg.	1.	2n-Propyl-4-Methyl-6-(1-Methyl Benzimidazole-2-yl) Benzimidazole	1.03 kg
		2.	4-Methyl-2-Biphenylcarboxylic Acid Methyl Ester	1.03 kg
		3.	Acetone	0.76 kg
		4.	Ethylene Dichloride	2.76 kg
		5.	Methanol	0.70 kg
		6.	Methylene Chloride	4.84 kg
		7.	Methyl Isobutyl Ketone	1.17 kg

	8.	N-Bromosuccinimide	0.70 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.B-358	M/S Camphor & Allied Products Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/050/01034/AM10/DES-III F.No.01/82/050/01190/AM10/DES-III F.No.01/82/050/01135/AM10/DES-III
Meeting Date:01.11.2011	RA F.No.03/94/040/00546/AM10 RA F.No.03/94/040/01040/AM10 RA F.No.03/94/040/00796/AM10
Adv.lic.No.0310540839 dated 08.10.2009 Adv.lic.No.0310562949 dated 04.03.2010 Adv.lic.No.0310551321 dated 07.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “ Astrolide (Pure) ” without any other change in the earlier decisions of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.C-71	M/S Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/162/01180/AM10/DES-III
Meeting Date:01.11.2011	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.	

Case No.C-72	M/S Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.31/AM12	F.No.01/82/162/00181/AM12/DES-III
Meeting Date:01.11.2011	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority and All Industry data from Pharmexcil. Accordingly, case was deferred for 29.11.2011.	

1	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:29.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.			

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2	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:29.11.2011
	Decision :Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
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	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

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Case No.:28/43/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/01491/AM11/	RLA File :03/94/040/00850/AM11/	Lic.No/Date:0310607789 24.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mometasone Furoate Topical Solution USP 0.1% (Lotion) 30 ml	35250 Nos.	1.	Mometasone Furoate Micronized	1.057 kg
Mometasone Furoate Topical Solution USP 0.1% (Lotion) 60 ml	17250 Nos.	1.	Mometasone Furoate Micronized	1.035 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:31/82-ALC4/2011	Status:Case
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			01.11.2011	Approved
	HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011	
	Decision :Withdrawn as the case has already been approved by NC in 27/82 meeting held on 04.10.2011.			

14	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

17	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289	Defer

			28.01.2011	Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

20	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:29.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.			

21	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved										
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M.No.46011/41/2011-PC-II dated 13.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-													
	<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>import items</td><td>Qty. allowed</td></tr><tr><td>Crude Methyl Methacrylate Monomer (Purity 88 ± 1%)</td><td>1 kg</td><td>1.</td><td>Acrylic Plastic Sheets/Strips/OffCuts (ITC HS Code No.39205111)</td><td>1.10 kg</td></tr></table>	Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Crude Methyl Methacrylate Monomer (Purity 88 ± 1%)	1 kg	1.	Acrylic Plastic Sheets/Strips/OffCuts (ITC HS Code No.39205111)	1.10 kg			
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed										
Crude Methyl Methacrylate Monomer (Purity 88 ± 1%)	1 kg	1.	Acrylic Plastic Sheets/Strips/OffCuts (ITC HS Code No.39205111)	1.10 kg										
RA concerned may take further necessary action as per above decision of NC.														

22	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:15.11.2011
	Decision :Committee decided to call the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.			

23	Case No.:31/3/82-ALC4/2011	Party Name:BAL PHARMA LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:9/4/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
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HQ File :01/82/050/00060/AM12/	RLA File :03/95/040/01000/AM11/	Lic.No/Date:0310620783 11.03.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

25	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M.No.46011/41/2011-PC-II dated 13.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	import items
	Regenerated Methyl Methacrylate Monomer (Purity 99 ± 1%)	1 kg	1.	Acrylic Plastic Sheets/Strips/OffCuts (ITC HS Code No.39205111)
Qty. allowed				
1.10 kg				
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:29.11.2011
	Decision :Committee considered case as per agenda and decided to call from the firm certificate of analysis of the export product. Accordingly, case was deferred for 29.11.2011.			

28	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	
	Decision :Withdrawn as the case has already been approved by NC in 27/82 meeting held on 04.10.2011.			

29	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
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	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

31	Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

32	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

33	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:20/16/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00478/AM12/	RLA File :09/24/040/00007/AM12/	Lic.No/Date:0910046649 05.05.2011	Defer Date:29.11.2011

Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.

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Case No.:31/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00364/AM12/	RLA File :22/24/040/00097/AM11/	Lic.No/Date:2210011303 10.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:1/9/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00252/AM12/	RLA File :09/24/040/00090/AM12/	Lic.No/Date:0910046762 16.05.2011	
	Decision :Withdrawn as the case has already been approved by NC in 28/82 meeting held on 11.10.2011.			

40	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346	Defer

			16.05.2011	Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
41	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
42	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
43	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
44	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:29.11.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.			
45	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:29.11.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.			
46	Case No.:4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794	Defer

			09.06.2011	Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
47	Case No.:5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
48	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
49	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			
50	Case No.:49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
51	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			
52	Case No.:37/21/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00619/AM12/	RLA File :03/94/040/01152/AM11/	Lic.No/Date:0310637241 20.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/29/2011-			

Ch.II dated 23.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4,6-Trimethyl Phenyl Acetyl Chloride (Mesitylessigsaure Chloride)	1 kg.	1.	2,4,6-Trimethyl Benzene Or Mesitylene	1.490 kg
		2.	Paraformaldehyde (96%)	0.804 kg
		3.	Sodium Cyanide	0.456 kg
		4.	Caustic Soda Flakes	2.290 kg
		5.	Thionyl Chloride	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:26/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00608/AM12/	RLA File :09/24/040/00147/AM12/	Lic.No/Date:0910047215 21.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:42/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00624/AM12/	RLA File :09/24/040/00142/AM12/	Lic.No/Date:0910047214 21.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:43/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00625/AM12/	RLA File :09/24/040/00150/AM12/	Lic.No/Date:0910047217	Defer

			21.06.2011	Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

58	Case No.:44/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00626/AM12/	RLA File :09/24/040/00141/AM12/	Lic.No/Date:0910047216 21.06.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:17/20/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00579/AM12/	RLA File :03/95/040/01042/AM11/	Lic.No/Date:0310637757 22.06.2011	
	Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 25.10.2011.			

60	Case No.:40/21/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
	HQ File :01/82/050/00622/AM12/	RLA File :03/94/040/00177/AM12/	Lic.No/Date:0310638130 23.06.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/7/2010-PI(Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Ezetimibe	1 Kg.	1.	Dimethyl Amino Pyridine	0.09 kg
			2.	N,N-Dimethyl Formamide	1.52 kg
			3.	S(+) 4-Phenyl-2-Oxazolidinone	0.93 kg
			4.	Borane Dimethyl Sulfide	0.424 kg
			5.	(R)-2-Methyl-CBS-Oxazaborolidine (1 M Solution in Toluene)	0.057 kg
			6.	N,O-Bis (Trimethylsilyl) Acetamide	1.07 kg
			7.	Tetrahydrofuran	0.074 kg
RA concerned may take further necessary action as per above decision of NC.					

61	Case No.:24/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00606/AM12/	RLA File :09/24/040/00159/AM12/	Lic.No/Date:0910047326 27.06.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with			

technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-(1)-(3-Ethoxy-4-Methoxy Phenyl)-2-Methane Sulfonyl Ethylamine, Leucine Salt	1 kg.	1.	Isovanillin	1.49 kg
		2.	Acetonitrile	1.79 kg
		3.	Dimethylsulfone	1.49 kg
		4.	Tetrahydrofuran	3.00 kg
		5.	Sodium Borohydride	0.90 kg
		6.	N-Acetyl-L-Leucine	1.37 kg

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:33/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00615/AM12/	RLA File :09/24/040/00162/AM12/	Lic.No/Date:0910047333 28.06.2011	Defer Date:29.11.2011
Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.				

63

Case No.:11/21/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00593/AM12/	RLA File :03/94/040/00137/AM12/	Lic.No/Date:0310639312 29.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/232/2009-PI(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glimepiride 1MG 0.606% Unlubricated Granules	1 Kg.	1.	Glimepiride	6.149 gm
		2.	Lactose	776.11 gm
Glimepiride 2MG 1.212% Unlubricated Granules	1 kg	1.	Glimepiride	12.298 gm
		2.	Lactose	765.90 gm
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

65	Case No.:9/21/82-ALC4/2011	Party Name:MODEPRO (INDIA) PRIVATE	Meet No/Date:31/82-ALC4/2011	Status:Case
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	LIMITED.,	01.11.2011	Deferred
HQ File :01/82/050/00591/AM12/	RLA File :03/95/040/01031/AM11/	Lic.No/Date:0310640432 05.07.2011	Defer Date:29.11.2011
Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.11.2011.			

66	Case No.:10/21/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved														
	HQ File :01/82/050/00592/AM12/	RLA File :03/94/040/00173/AM12/	Lic.No/Date:0310640434 05.07.2011															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/210/2008-PI-III dated 12.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Pentoxifylline</td><td>1 Kg.</td><td>1.</td><td>Theobromine</td><td>0.90 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Chlorohexanone</td><td>0.97 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pentoxifylline	1 Kg.	1.	Theobromine	0.90 kg			2.	Chlorohexanone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Pentoxifylline	1 Kg.	1.	Theobromine	0.90 kg														
		2.	Chlorohexanone	0.97 kg														
RA concerned may take further necessary action as per above decision of NC.																		

67	Case No.:16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
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HQ File :01/82/050/00587/AM12/	RLA File :03/94/040/00319/AM12/	Lic.No/Date:0310641299 08.07.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

71	Case No.:1/17/82-ALC4/2011	Party Name:INDO PHYTOCHEM PHARMACEUTICALS		Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00496/AM12/	RLA File :05/23/040/00143/AM12/		Lic.No/Date:0510296291 11.07.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 8/11 meeting held on 25.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Reserpine (11,17Alpha-Dimethoxy-18Beta-[(3,4,5-Trimethoxybenzoyl)-3Beta,20Alpha-Yohimban-16Beta-Carboxylic Acid Methylester or Rauwolfia Extract)	1 Kg.	1.	Rauwolfia Vomitoria Root Bark	138.42 kg
RA concerned may take further necessary action as per above decision of NC.					

72	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

73

Case No.:56/21/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
HQ File :01/82/050/00638/AM12/	RLA File :22/24/040/00019/AM12/	Lic.No/Date:2210011636 13.07.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpirome Sulphate for Injections (Sterile)	1 Kg.	1.	Cefpirome Sulphate Non Sterile	1.04 kg
		2.	Sodium Carbonate	0.17 kg
		3.	Acetic Acid	2.74 kg
		4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.0023 kg
		5.	Eno Carbon	0.174 kg
		6.	Acetone	2.295 kg

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

75	Case No.:7/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00502/AM12/	RLA File :05/23/040/00142/AM12/	Lic.No/Date:0510296630 14.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

76	Case No.:58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/	Lic.No/Date:0910047733 19.07.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

79	Case No.:31/31/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00857/AM12/	RLA File :09/24/040/00179/AM12/	Lic.No/Date:0910047769 20.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/149/2008-PI-III dated 27.02.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP			

as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Cyclohexyl Ester Route)	1 Kg.	1.	Cyclohexyl Ester	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Methanol	0.290 kg
		4.	Toluene	0.350 kg
		5.	Triethylamine	0.959 kg
		6.	Isopropyl Alcohol	2.51 kg

RA concerned may take further necessary action as per above decision of NC.

80	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:28.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

81

Case No.:16/27/82-ALC4/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00766/AM12/	RLA File :03/94/040/00198/AM12/	Lic.No/Date:0310643626 21.07.2011		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 20.09.2011 and production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Diphenyl Cyanoacrylate	1 Kg.	1.	Methyl Cyanoacetate	0.350 kg
		2.	2-Ethyl Hexyl Alcohol	0.450 kg
		3.	Benzophenone	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:52/21/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00634/AM12/	RLA File :03/95/040/00311/AM12/	Lic.No/Date:0310644692 27.07.2011	Defer Date:15.11.2011
	Decision :Committee decided to call the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.			

83	Case No.:47/19/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
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HQ File :01/82/050/00561/AM12/	RLA File :04/24/040/00104/AM12/	Lic.No/Date:0410126561 28.07.2011	
Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 25.10.2011.			

84

Case No.:23/31/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00849/AM12/	RLA File :09/24/040/00123/AM12/	Lic.No/Date:0910047959 28.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hydrochloride	1 Kg.	1.	Acetone	1.177 kg
		2.	Carbon Enoanticromos [Activated Carbon]	0.029 kg
		3.	R-(-)-Mandelic Acid	0.392 kg
		4.	Methanol	5.644 kg
		5.	Schiffs base [(R,S)-N-Methyl-4-(3,4-Dichlorophenyl)-3,4-Dihydro-1-(2H)-Naphthalenimine]	3.27 kg
RA concerned may take further necessary action as per above decision of NC.				

85

Case No.:24/31/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00850/AM12/	RLA File :09/24/040/00146/AM12/	Lic.No/Date:0910047958 28.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Topiramate	1 Kg.	1.	2,3,4,5-Bis-O-(1-Methylethylidene)-Beta-D-Fructopyranose [Methylethylidene Fructopyranose]	1.587 kg
		2.	Cyclohexane (Benzene Free)	2.510 kg
		3.	Methylene Chloride	3.70 kg
		4.	Carbon Enoanticromos (Activated Carbon)	0.015 kg
		5.	Isopropyl Alcohol	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

86

Case No.:1/20/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00562/AM12/	RLA File :03/95/040/00340/AM12/	Lic.No/Date:0310645502 01.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/103/2011/Ch.II dated 23.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2-Chloro Ethoxy) Acetamide (CEA AMIDE)	1 Kg.	1.	2-(2-Chloro Ethoxy) Ethanol	1.100 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:30/31/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:22/31/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00848/AM12/	RLA File :09/24/040/00206/AM12/	Lic.No/Date:0910048050 03.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:25/31/82-ALC4/2011	Party Name:APEX DRUGS &	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case
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HQ File :01/82/050/00851/AM12/	INTERMEDIATES LIMITED RLA File :09/24/040/00183/AM12/	Lic.No/Date:0910048088 05.08.2011	Approved	
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 35/82 meeting held on 24.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel bisulphate	1 kg.	1.	Couple amine Hcl	1.05 kg
		2.	Methanol	4.25 kg
		3.	Methylene dichloride	1.03 kg
		4.	Acetone	1.68 kg
		5.	Formic acid	0.185 kg
RA concerned may take further necessary action as per above decision of NC.				

92

Case No.:26/31/82-ALC4/2011		Party Name:APEX DRUGS & INTERMEDIATES LIMITED		Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
HQ File :01/82/050/00852/AM12/		RLA File :09/24/040/00182/AM12/		Lic.No/Date:0910048087 05.08.2011	
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 35/82 meeting held on 24.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel bisulphate		1 kg.	1.	Couple amine Hcl	1.05 kg
			2.	Methanol	4.25 kg
			3.	Methylene dichloride	1.03 kg
			4.	Acetone	1.68 kg
			5.	Formic acid	0.185 kg
RA concerned may take further necessary action as per above decision of NC.					

93	Case No.:34/31/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00860/AM12/	RLA File :09/24/040/00189/AM12/	Lic.No/Date:0910048117 08.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:29.11.2011

Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.

95

Case No.:5/27/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00755/AM12/	RLA File :03/94/040/00288/AM12/	Lic.No/Date:0310647411 09.08.2011		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2011/Ch.III dated 28.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clearlink 1000-Polymer Additives-Bis(N-Alkylaminocyclohexyl) Methane	1 kg.	1.	PACM-2M(4,4-Methylenebi Scyclo Hexanamine), Synonym Bis(Para-Aminocyclohexyl)	0.668 kg
		2.	Methyl Ethyl Ketone/MEK	0.800 kg
		3.	Catalyst-3% Platinum on Carbon Powder (on Dry Basis)	0.00007 kg
RA concerned may take further necessary action as per above decision of NC.				

96

Case No.:40/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00866/AM12/	RLA File :09/24/040/00210/AM12/	Lic.No/Date:0910048149 09.08.2011		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2008-PI-III dated 10.09.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso ANG 90 (Metamizole Sodium Granules DC Grade 90%)	1 kg.	1.	Metamizole Sodium	0.909 kg
		2.	Maize Starch	0.060 kg
		3.	Povidone	0.010 kg
		4.	Sodium Starch Glycollate	0.020 kg
		5.	Magnesium Stearate	0.010 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:27/31/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00853/AM12/	RLA File :09/24/040/00217/AM12/	Lic.No/Date:0910048206 10.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

98	Case No.:33/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00859/AM12/	RLA File :09/24/040/00219/AM12/	Lic.No/Date:0910048209 10.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date:29.11.2011
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 29.11.2011.			

101	Case No.:42/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00868/AM12/	RLA File :09/24/040/00211/AM12/	Lic.No/Date:0910048230 11.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 29.11.2011.			

102	Case No.:8/27/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00758/AM12/	RLA File :03/94/040/00397/AM12/	Lic.No/Date:0310648930 17.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 29.11.2011.			

103	Case No.:32/31/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00858/AM12/	RLA File :09/24/040/00225/AM12/	Lic.No/Date:0910048314 19.08.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Glimepiride	1 Kg.	1.	4-(2-(3 Ethyl-4-Methyl-2-Oxo-3-Pyrrolin-1-Carboxamido Ethyl) Benzene Sulfonamide)	0.80 kg
		2.	Trans-4-Methyl Cyclohexyl Iso Cyanate	0.39 kg
		3.	Methanol	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

104	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

105	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

107	Case No.:46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:29.11.2011
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Certification of analysis for the export product Citric Acid Anhydrous USP and Kosher separately. 2. Certificate of Analysis for the import item from the foreign supplier. Accordingly, case was deferred for 29.11.2011.			

108

Case No.:51/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00877/AM12/	RLA File :22/24/040/00040/AM12/	Lic.No/Date:2210011805 25.08.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/12 meeting held on 12.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

110	Case No.:17/31/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved																																			
	HQ File :01/82/050/00843/AM12/	RLA File :07/24/040/00213/AM12/	Lic.No/Date:0710081878 29.08.2011																																				
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Syndol Tablets Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet</td><td rowspan="3">1 No.</td><td>1.</td><td>Doxylamine Succinate</td><td>5.10 mg</td></tr> <tr> <td>2.</td><td>Colour Yellow Amstead 14037</td><td>1.632 mg</td></tr> <tr> <td>3.</td><td>Codiene Phosphate BP/PH.EUR</td><td>10.02 mg</td></tr> <tr> <td rowspan="4">Adco Dol Tablets Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet</td><td rowspan="4">1 No.</td><td>1.</td><td>Doxylamine Succinate</td><td>5.10 mg</td></tr> <tr> <td>2.</td><td>Codiene Phosphate BP/PH.EUR</td><td>10.20mg</td></tr> <tr> <td>3.</td><td>Colour quinoline yellow lake</td><td>4.56 mg</td></tr> <tr> <td>4.</td><td>Colour quinoline yellow WS</td><td>2.43 mg</td></tr> <tr> <td>Betapyn Tablets Paracetamol</td><td>1 No.</td><td>1.</td><td>Doxylamine Succinate</td><td>5.10 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Syndol Tablets Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg	2.	Colour Yellow Amstead 14037	1.632 mg	3.	Codiene Phosphate BP/PH.EUR	10.02 mg	Adco Dol Tablets Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg	2.	Codiene Phosphate BP/PH.EUR	10.20mg	3.	Colour quinoline yellow lake	4.56 mg	4.	Colour quinoline yellow WS	2.43 mg	Betapyn Tablets Paracetamol	1 No.	1.	Doxylamine Succinate	5.10 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																			
Syndol Tablets Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg																																			
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		3.	Colour quinoline yellow lake	4.56 mg																																			
		4.	Colour quinoline yellow WS	2.43 mg																																			
Betapyn Tablets Paracetamol	1 No.	1.	Doxylamine Succinate	5.10 mg																																			

450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Pynstop Tablet Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg

RA concerned may take further necessary action as per above decision of NC.

111	Case No.:19/31/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00845/AM12/	RLA File :07/24/040/00199/AM12/	Lic.No/Date:0710081875 29.08.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

112	Case No.:13/31/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved									
	HQ File :01/82/050/00839/AM12/	RLA File :07/24/040/00152/AM12/	Lic.No/Date:0710081903 30.08.2011										
	Decision : Committee considered case as per agenda and in line with SION A-269 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>S.No.</th><th>Name of Item of import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Ceftriaxone for Injection USP 250 mg Vial Size 7.5 ml</td><td>1 Vial</td><td>1.</td><td>Ceftriaxone Sodium USP Sterile</td><td>278.25 mg/vial</td></tr> </tbody> </table>				Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed	Ceftriaxone for Injection USP 250 mg Vial Size 7.5 ml	1 Vial	1.	Ceftriaxone Sodium USP Sterile
Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed									
Ceftriaxone for Injection USP 250 mg Vial Size 7.5 ml	1 Vial	1.	Ceftriaxone Sodium USP Sterile	278.25 mg/vial									
RA concerned may take necessary action as per above decision of NC.													

113	Case No.:29/31/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved									
	HQ File :01/82/050/00855/AM12/	RLA File :04/24/040/00159/AM12/	Lic.No/Date:0410127671 30.08.2011										
	Decision : Committee considered case as per agenda and in light of Master Batch Formula furnished by the firm and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Gabapentin Capsules</td><td>107445000</td><td>1.</td><td>Gabapentin USP</td><td>10745 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Gabapentin Capsules	107445000	1.	Gabapentin USP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Gabapentin Capsules	107445000	1.	Gabapentin USP	10745 kg									

100 mg	Nos..	2.	Corn Starch NF (Unipure F)	1074.45 kg
		3.	Mannitol USP	1396.785 kg
		4.	Talc USP	1074.00 kg
		5.	Capsule # 3 Empty Gelatin	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:37/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM12/	RLA File :22/24/040/00029/AM12/	Lic.No/Date:2210011825 30.08.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

115	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

116	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:29.11.2011
Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.				

117	Case No.:52/31/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00878/AM12/	RLA File :22/24/040/00043/AM12/	Lic.No/Date:2210011846 01.09.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/41/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg
		2.	Methanol	2.375 kg
		3.	Methylene Chloride	1.185 kg
		4.	L(+) Tartaric Acid	0.70 kg
		5.	Acetone	0.613 kg
		6.	Thiophene-2-Ethanol	1.00 kg
		7.	Toluene	1.552 kg

1. Authentic/printed technical literature in support of % yield given or norms applied for import.
2. Production of export item for the year 2010-11 and corresponding consumption of each input duly certified by CA.

Accordingly, case was deferred for 29.11.2011.

122	Case No.:1/31/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00827/AM12/	RLA File :03/94/040/00441/AM12/	Lic.No/Date:0310651735 06.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

123

Case No.:9/31/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00835/AM12/	RLA File :05/23/040/00211/AM12/	Lic.No/Date:0510301295 06.09.2011		
Decision : Committee considered case as per agenda and light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVNA(CAVA)	1 Kg.	1.	GCLE	2.672 kg
		2.	Methylene Chloride	6.41 kg
		3.	Tri Phenyl Phosphine (TPP)	1.26 kg
RA concerned may take further necessary action as per above decision of NC.				

124

Case No.:10/31/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved	
HQ File :01/82/050/00836/AM12/	RLA File :05/23/040/00208/AM12/	Lic.No/Date:0510301290 06.09.2011		
Decision : Committee considered case as per agenda and light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVNA(CAVA)	1 Kg.	1.	GCLE	2.672 kg
		2.	Methylene Chloride	6.41 kg
		3.	Tri Phenyl Phosphine (TPP)	1.26 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:14/31/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
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HQ File :01/82/050/00840/AM12/	RLA File :05/23/040/00207/AM12/	Lic.No/Date:0510301298 06.09.2011	
Decision : Committee considered case as per agenda and light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
7-AVNA(CAVA)	1 Kg.	1.	GCLE
		2.	Methylene Chloride
		3.	Tri Phenyl Phosphine (TPP)
			Qty. allowed
			2.672 kg
			6.41 kg
			1.26 kg
RA concerned may take further necessary action as per above decision of NC.			

126	Case No.:35/31/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00861/AM12/	RLA File :04/24/040/00162/AM12/	Lic.No/Date:0410127820 07.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

127	Case No.:11/31/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00837/AM12/	RLA File :17/24/040/00044/AM12/	Lic.No/Date:1710004498 08.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

128	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

129	Case No.:15/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00841/AM12/	RLA File :05/23/040/00197/AM12/	Lic.No/Date:0510302069 13.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

130	Case No.:16/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00842/AM12/	RLA File :05/23/040/00213/AM12/	Lic.No/Date:0510302070 13.09.2011	Defer Date:29.11.2011

	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.		
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131	Case No.:21/31/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00847/AM12/	RLA File :13/24/040/00022/AM12/	Lic.No/Date:1310036750 14.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

132	Case No.:28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

133	Case No.:2/31/82-ALC4/2011	Party Name:QUALICHEM SPECIALTIES PVT LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00828/AM12/	RLA File :03/95/040/00460/AM12/	Lic.No/Date:0310654125 16.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

134	Case No.:3/31/82-ALC4/2011	Party Name:QUALICHEM SPECIALTIES PVT LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00829/AM12/	RLA File :03/95/040/00459/AM12/	Lic.No/Date:0310654136 16.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

135	Case No.:18/31/82-ALC4/2011		Party Name:ALKALOIDS CORPORATION		Meet No/Date:31/82-ALC4/2011 01.11.2011		Status:Case Approved	
	HQ File :01/82/050/00844/AM12/		RLA File :02/24/040/00100/AM12/		Lic.No/Date:0210166195 19.09.2011			
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 24/82 meeting held on 13.09.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Quantity	Sl.No.	Import items		Total Quantity	
	Digoxin		1 Kg.	1.	Digitalis Lanata Leaves		444.4 kg	
RA concerned may take further necessary action as per above decision of NC.								

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136	Case No.:18/27/82-ALC4/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00768/AM12/	RLA File :03/94/040/01036/AM11/	Lic.No/Date:0310654841 20.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

137	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

138	Case No.:12/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00838/AM12/	RLA File :05/23/040/00217/AM12/	Lic.No/Date:0510303145 20.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

139	Case No.:20/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM12/	RLA File :05/23/040/00218/AM12/	Lic.No/Date:0510303152 20.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

140	Case No.:36/31/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00862/AM12/	RLA File :04/24/040/00177/AM12/	Lic.No/Date:0410128297 20.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

141	Case No.:43/31/82-ALC4/2011	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00869/AM12/	RLA File :52/24/040/00026/AM12/	Lic.No/Date:5210036508 21.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008-Ch.II dated 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items

	Diclofop Methyl (Diclofop Methyl Technical)	1 kg.	1.	2,4-Dichloro Phenol	1.209 kg
			2.	Dimethyl Sulfoxide	0.500 kg
			3.	2-Chloropropionic Acid methyl Ester	0.524 kg
			4.	Potassium Carbonate	0.600 kg
			RA concerned may take further necessary action as per above decision of NC.		

142	Case No.:4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00830/AM12/	RLA File :03/94/040/00540/AM12/	Lic.No/Date:0310655386 22.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

143	Case No.:48/31/82-ALC4/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Approved
	HQ File :01/82/050/00874/AM12/	RLA File :08/24/040/00149/AM12/	Lic.No/Date:0810103864 22.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2011-Ch.II dated 14.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Nonyl Phenol	1 Kg.	1.	Nonyl Phenol
	Ethoxylate 9.5 mole		2.	Ethylene Oxide
				Qty. allowed
				0.363 kg
				0.689 kg
	RA concerned may take further necessary action as per above decision of NC.			

144	Case No.:49/31/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/	Lic.No/Date:0810103865 22.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

145	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:29.11.2011
	Decision :Committee considered case as per agenda and decided to call from the firm Master Batch Formula certified by Quality Control Incharge. Accordingly, case was deferred for 29.11.2011.			

146	Case No.:6/31/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00832/AM12/	RLA File :03/95/040/00513/AM12/	Lic.No/Date:0310659452 13.10.2011	Defer Date:29.11.2011
	Decision :Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

147	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

148	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491 13.10.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

149	Case No.:44/31/82-ALC4/2011	Party Name:PRATAP ORGANICS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM12/	RLA File :03/95/040/00583/AM12/	Lic.No/Date:0310660025 17.10.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

150	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:31/82-ALC4/2011 01.11.2011	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of DC(MSME).			

151	Case No.:55/31/82-ALC4/2011		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:31/82-ALC4/2011 01.11.2011		Status:Case Approved	
	HQ File :01/82/050/00881/AM12/		RLA File :03/94/040/00600/AM12/		Lic.No/Date:0310661059 20.10.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2009-Ch.II dated 10.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

Sodium Stearyl Lactylate	1 Kg.	1.	Lactic Acid	0.440 kg
		2.	Stearic Acid	0.700 kg

RA concerned may take further necessary action as per above decision of NC.